

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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THROUGH



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...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 23 (M/S SHREE RAM ENT
UDYOG)**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent, M/S Shree Ram Ent Udyog has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khasra No.- 26, Ujani Bangar, Teh- Chhata, District Mathura.
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted that the said brick kiln is installed on the zig-zag system. A chimney of about 30 meters height is installed on the referenced brick kiln which is in accordance with the prescribed standards. During inspection, biomass (turi) was found collected as fuel at the brick kiln. To control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. The

chimney installed in the brick kiln has a porthole, platform and stairs for air monitoring. A copy of inception report is annexed herewith as **ANNEXURE-1**

4. That Further to reduce dust in the premises of the brick kiln, at some places, brick pieces have been used to convert the kutcha road into a paved road. Tree plantation was also found around the brick kiln. The inspection also confirmed that no deep pits were present on the premises, as alleged in the complaint.

5. That the present reply is being filed on behalf of Respondent No. 23, M/S Shree Ram Ent Udyog situated at Khasra No. 26, Ujhani Bangar, Chhata, Mathura. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2026. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.

6. Furthermore, the Respondent has adopted Zig-Zag firing technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring.

7. It is further submitted that the brick kiln has submitted the stack monitoring report of the chimney, which is in conformity with the standard Septic tank /soakpit installed for treatment domestic effluent generated from brick kiln. Respondent operates in adherence to prescribed air pollution control standards. the Stack Monitoring Report is annexed as **ANNEXURE-3**.

8. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-4**.

9. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-5**.

10. Additionally, it is submitted that the Respondent's Consent to Operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

11. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution Control Board. the Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Dismiss the Original Application No. 1296/2024 as being devoid of merit;
and
- b) Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.
STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, रमेश PARTNER, R/O श्री राम री उद्योग उखाती वांगर हस मयरा

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

रमेश

DEPONENT

VERIFICATION

Verified on solemn affirmation at _____ on this _____ day of _____ 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

रमेश

DEPONENT

पत्रांक-534/0-116/2024

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Annexure 1

पत्रांक-03/08/2024 7

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,



Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.

Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
3	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03.2022	Not Complied
5	M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226, Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	Up to 31-07-2029	-	Complied
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03.2022	Brick kiln is self closed by last 2 year
7	M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
8	M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03.2022	Not Complied

[Signature]
A.B.B.

[Signature]
R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
9	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02.2021	Not Complied
10	M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/-	Not Complied
11	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	No	Closure Order Issued by HO.EC issued on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
12	M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/-	Not Complied
13	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/-	Not Complied
14	M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura	Up to 31-07-2029	-	Complied
15	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/-	Not Complied
16	M/S Baba Bricks Field, KhasraNo.-66, Bda Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
17	M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied

MAA

R.O.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
18	M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyan Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyan Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
20	M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	Up to 31-07-2029	-	Complied



A.
B. E.



R. D.

मै० श्री राम ईट उद्योग, खसरा सं०-26 ग्राम- उझयानी बांगर, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मा० राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-498/2024 'श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य' में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31-07-2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री राजू पार्टनर उपस्थित थे। आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग में श्री राम ईट उद्योग, खसरा सं०- 26, ग्राम- उझानी बांगर, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष-2011 से स्थापित है।
2. सन्दर्भित ईट भट्टे के जियो कोर्डिनेट अक्षांश-27.819618 एवं देशांतर- 77.570305 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक-872/एन०ओ०सी०-706/2011 दिनांक-08.11.2021 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक-177558/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2023 दिनांक 16.02.2023 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2026 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
5. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईट भट्टे पर गाड़ियों के आवागमन से जनित धूल के शोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है। ईट भट्टे द्वारा एन०ए०बी०एल० द्वारा मान्यता प्राप्त, मै० एवर ग्रीन इन्वायरो टेस्टिंग एल०एल०पी० द्वारा निर्गत चिमनी की स्टेक मोनिटरिंग रिपोर्ट प्रेषित की गयी है जो मानक के अनुरूप है (संलग्नक-1)।
8. ईट भट्टे से जनित लगभग एक कें०एल०डी० घरेलू उत्प्लावक के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहों पर ईट के टुकड़े को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


(शैलेश मौर्य)
अनुश्रवण सहायक


(चंद्रशेखर)
सहा०पर्या० अभियन्ता

क्षेत्रीय अधिकारी



Annexure 2



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177558/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023

Date: 16/02/2023

To,

M/s

M/S SHREE RAM ENT UDHYOG

KHASRA NO.- 26, VILL.- UJHANI BANGAR, TEH.- CHHATA,
MATHURA, MATHURA,

Application Id-
19831541

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/S SHREE RAM ENT UDHYOG located at KHASRA NO.- 26, VILL.- UJHANI BANGAR, TEH.- CHHATA, MATHURA, MATHURA, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/S SHREE RAM ENT UDHYOG granted for the period from 11/02/2023 to 31/07/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICK KLIN- 20000 Ent/DAY	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 8.5
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kilns	Wood, Coal, Toori	1	Particulate Matter	30 Meter above G.L.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per board standard

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority (DEIAA)/SEIAA. Validity of this consent shall be void if Environmental Clearance's validity lapses as this consent are being given in view of same.
2. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust

emission from Brick kiln operations

3. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack at all times.

4. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.

5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. is used.

6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.

7. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.

8. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.

9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.

10. Brick kiln shall not operate D.G set without acoustic enclosure.

11. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

12. Brick kiln shall provide permission to this office issued by Zila Panchayat, GST and Mining Department within three month from date of issue of this consent to operate.

13. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.

14. The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.

15. Compliance report of this consent order must be sent to this office within two months.

16. Ash content should be used for low lying land filling in a scientific manner.

17. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.

18. The brick kiln should regularly maintain Air Pollution Control System (APCS) so that it meet stipulated standards.

19. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.

20. The Brick Kiln shall be converted as per jig-jack technology before next season.

21. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others

22. The industry shall meet the following National Ambient Air Quality standards in respect of Noise.

Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

23. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

24. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.

25. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height

standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.

26. The Brick kiln will submit revised lease deed one month prior to the expiry of the same. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
27. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining of brick clay to be used as raw material for the manufacture of Bricks.
28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
29. The brick kiln shall comply of HO closer order revoke letter no. H87266/C-4/cnt-789/nikchhep/2023 dated 13.01.2023.
30. Ensure the compliance of O.A. No.-93/2021.
31. Ensure the compliance of notification of MOEF dated-22.02.2022.
32. Ensure the compliance of Hon'ble Supreme Court, High Court & NGT given time to time.
33. Ensure to compliance of CPCB direction given time to time.
34. As per Hon'ble NGT Order the aforesaid brick kiln should be converted in Zig-Zag/Endused draft/Natural draft before next season of operation of Brick Kiln i.e. (Before MARCH-2024). failing which this CTO deem to be void automatically without prior notice
35. As per Hon'ble NGT Order operation of Brick Kilns shall be allowed from March to June only.
36. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
37. In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf

Digitally signed
by YOGENDER
KUMAR
Date: 2023.02.16
12:39:01 +05'30'

Regional Officer
Mathura

Copy to:

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Digitally signed by
YOGENDER KUMAR
Date: 2023.02.16
12:39:23 +05'30'

Regional Officer
Mathura

EVERGREEN ENVIRO TESTING LLP

Address : Plot No. 047, 1st Floor, Block-F, Surajpur, Site-B, Industrial Area, Greater Noida
Gautam Buddha Nagar, U.P - 201306

Ph.: 0120-4959379, 7428487870, Mob.: +91-8010087998, 9643079162, 7982197942

Email ID : evergreenlab03@gmail.com, info@evergreenlab.com, Website : www.evergreenlab.com

TEST REPORT

ISSUED TO	:	M/S SHREE RAM ENT UDHYOG KHASRA NO. 26, VILLAGE- UJHANI BANGAR TEHSIL- CHHATA, MATHURA, U.P.
Sample Identification No.	:	EETR/E/220624/039
Test Report No & Date	:	EETR/E/220624/039, DATE: 25.06.2024
Sampling Method	:	As per CPCB Norm's
Sample Description	:	Stack Emission
Sample Collection Date	:	21.06.2024
Sample Collected by	:	EET Representative
Date of Sample Receipt	:	22.06.2024
Analysis Duration	:	22.06.2024 To 25.06.2024

ANALYSIS RESULT

Reference	: EP Act std
Sampled By	: EET Representative
Name of Plant & Section	: Stack Emission (Brick Kiln)
Emission source Monitored	: Brick Kiln (20,000 brick/day)
Normal Operating Schedule	: As & when required
Type of Chimney (Acc./Metal)	: Brick
Type of Fuel	: Coal, Wood, Agro fuel
Stack Height in Meter from Ground Level (mtr)	: 30
Diameter of Stack mtr	: 4.2
Sampling Duration (min)	: 32
Purpose of Monitoring	: Assessment of Pollution Load
Parameters Monitoring	: PM, Nox, Co, Sox
Stack temperature (C)	: 294
Ambient Temperature (C)	: 41.8
Stack Velocity (M/Sec)	: 4.06
Quantity of Emission (Nm ³ /hr)	: 105308.923
APCS Attached	: Zig zag Hydra

S. NO.	PARAMETERS	UNITS	RESULTS	EMISSION LIMITS AS PER CPCB	TEST METHOD
1	Particulate Matter (PM)	mg/Nm ³	172	250	IS 12250:1987
2	Oxides of Nitrogen	mg/Nm ³	38.76	Not specified	IS 12250:1987
3	Carbon Monoxide (as CO)	% by Vol.	0.68	1.0	IS 12250:1987
4	Sulphur Dioxide	mg/Nm ³	12.67	Not specified	IS 12250:1987

Checked by
SHIVANI PUNDIR



Evergreen Issued By
Testing LLP

End of the Report

Authorised Signatory
Shantanu Kumar Singh

Page 1 of 1

- Note:
- The result listed refer only to be Tested samples and applicable parameters.
 - Perishable samples will be destroyed after 15 days of sampling.
 - This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 - Subject to Gr. Noida Jurisdiction



लीज पट्टा / किरायेनामा

हमकि कन्नी सिंह आधार संख्या- 2246 4672 0358 व इन्दर सिंह आधार संख्या 4560 7291 4408 पुत्रगण श्री सामलिया निवासीगण ग्राम उझानी तहसील छाता जिला मथुरा (प्रथमपक्षकारगण/पट्टादाता) व महेन्द्र, सुरेश, रमेश पुत्रगण भोवल निवासीगण ग्राम हुसैनी तहसील छाता जिला मथुरा (द्वितीयपक्षकारगण/पट्टाग्रहीता) इस लेख पत्र हाजा के है। जोकि प्रथमपक्षकारगण की भूमि भूमिधरी खाता संख्या 179 खसरा सं० 26 रकवा कुल 3.992 है० लगान 45.95 रू० व शराकत अन्य सह खातेदारान के वाकै मौजा उझानी बांगर तहसील छाता जिला मथुरा में स्थित है। जिसमें कि प्रथमपक्षकारगण (दो बटा चार भाग) के मालिक व स्वामी है तथा मौके पर काविज व दखील चले आ रहे है। प्रथमपक्षकारगण की उक्त भाग भूमि किसी भी बैंक व इकरारनामा आदि में बन्धक नहीं है तथा ना ही कोई वाद किसी न्यायालय में विचाराधीन है यानि कि हर प्रकार से पाक व साफ है तथा विवादित नहीं है प्रथमपक्षकारगण को घर खर्चा व अन्य कारोबार हेतु रूपयो की आवश्यकता है तथा उक्त आराजी में फिलहाल फसल नहीं है तथा ना ही उक्त आराजी में फसल सही ढंग से हो पाती है इसलिए प्रथमपक्षकारगण ने विचार किया है कि क्यो न अपनी भाग भूमि को पट्टे/किराये पर दे दिया जावे। अतः आज हम उभयपक्षकारगण निम्नलिखित शरायतो से पाबन्द होकर लीज पट्टा/किरायेनामा तहरीर करते है कि जिसके हम प्रथमपक्षकारगण व द्वितीयपक्षकारगण व हमारे वारिसान पाबन्द रहेगें।

इन्दर महेन्द्र सुरेश ... 2



प्रदेश. UTTAR PRADESH

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1-यह कि प्रथमपक्षकारगण ने अपनी उक्त आराजी को दिनांक 06/06/2019 से 75,000/रु0 (पिचहत्तर हजार रुपये) प्रति एकड के हिसाब से यानि कि 3,70,000/रु0 (तीन लाख सत्तर हजार रुपये) प्रति सालाना के हिसाब से दो वर्ष लिए व उपरोक्त आराजी 95,000/रु0 प्रति एकड के हिसाब से यानि 4,70,000/रु0 प्रतिवर्ष के हिसाब से 8 वर्ष के लिए प्रथमपक्ष ने द्वितीयपक्ष के लिए किराये/लीज पटटे पर बाबत श्रीराम ईट उद्योग प्रो0 रमेश आधार संख्या 6488 6113 9783 पुत्र भोवल निवासी हुसैनी तहसील छाता जिला मथुरा को दे दिया है।

2-यह कि द्वितीयपक्षकारगण प्रथमपक्षकारगण की आराजी में कोई किसी प्रकार की मिटटी आदि खुदाई नही करेगा तथा अगर द्वितीयपक्षकारगण उक्त आराजी में कोई अवैध कारोबार करता है तो उसका समस्त जिम्मेदार द्वितीयपक्षकारगण स्वयं होंगे।

3-यह कि अरसा 10 साल के बाद प्रथमपक्षकारगण को पूर्ण अधिकार होगा कि वह अपनी आराजी से द्वितीयपक्षकारगण का कारोबार बन्द कर सकता है।

4-यह कि अगर प्रथमपक्षकारगण व द्वितीयपक्षकारगण दोनो सहमति होते है तो पुनः लेखपत्र तहरीर कर दुबारा लीज पर प्रथमपक्षकारगण की सहमति से द्वितीयपक्षकारगण को किराये पर उक्त आराजी को दे दे इसमें किसी भी पक्ष को



इन्दर शर्मा सुश्री इन्दर

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प्रदेश UTTAR PRADESH

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कोई उज्र नहीं होगा । तथा इस लेखपत्र में यह भी उल्लिखित किया जाता है कि उक्त आराजी द्वितीयपक्षकारगण को समतल कराकर देनी होगी । जिसका हर्जा व खर्चा द्वितीयपक्षकारगण को वहन करना पड़ेगा यानि कि भट्टा का मलवा आदि द्वितीयपक्षकारगण को उक्त तय शुदा भूमि से स्वयं हटाना पड़ेगा । तथा उक्त आराजी में बिजली का ट्यूबल लगा हुआ है जिसके विधुत बिलो का भुगतान आज की तारीख के बाद द्वितीयपक्षकारगण को करना पड़ेगा तथा प्रथमपक्षकारगण 6 जून को हर साल अपने किराये का रूपया प्राप्त करता रहेगा । प्रथम साल का भुगतान प्रथमपक्षकारगण ने नकद प्राप्त कर लिया है । काश भविष्य में कोई शहमी व शरीकी उज्र करे तो वह अमान्य माना जावेगा । यह लेखपत्र हाजा ही

नि. क. नी

इन्दर महेश्वर सुरेश
रोगश

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प्रदेश UTTAR PRADESH

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मान्य व स्वीकार होगा । अतः आज राजी खुशी से प्रसन्नता पूर्वक बिला किसी भय व दबाव के पूर्ण होशो हवास में रूबरू गवाहान के सुनकर सुनाकर पढकर व पढाकर स्वेच्छा से यह किरायेनामा /पट्टा लीज तहरीर करा दिया ताकि सनद रहे और समय पर काम आवे । यदि किसी प्रकार सरकार द्वारा कोई भट्टा बन्द कराये जाते है तो किरायाबन्द कर द्वितीयपक्षकारण प्रथमपक्षकारण को किरायाशुदा जमीन को समतल कराकर देंगे। उक्त भट्टे पर प्रथमपक्ष यानि कि खेत स्वामी ही दुकान चलायेगा ।



ह0 द्वितीयपक्षकारण

गहेन्द्र
सुरेश
कमेश

ह0 प्रथमपक्षकारण

नि. कन्नी
इन्द्र

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प्रदेश UTTAR PRADESH

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पंचगण व गवाहान के हस्ताक्षर / नि० अं०



गवाह-छेल सिंह पुत्र श्री रामलाल निवासी उझानी तहसील छाता जिला मथुरा
नि० छेल सिंह



गवाह-राजू सिंह पुत्र श्री महेन्द्र सिंह निवासी हुसैनी तहसील छाता जिला मथुरा

राजू सिंह

तहरीर दिनांक 21/06/2019

निवासी
जिला इन्दौर
21-6-19
1538
Govind Ram Singh
Notary Public
15-38
21-6-19

महेन्द्र सिंह
रमेश
रमेश



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09ACRFS5392N1ZZ

1.	Legal Name	SHREE RAM EANT UDYOG			
2.	Trade Name, if any	M/S SHREE RAM EANT UDYOG			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	UJHANI BANGAR, UJHANI BANGAR, CHHATA, Mathura, Uttar Pradesh, 281403			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Uttar Pradesh Goods and Services Tax Act, 2017			
Signature					
Name		Gulab Chandra			
Designation		Assistant Commissioner			
Jurisdictional Office		Kosikalan Sector			
9.	Date of issue of Certificate	27/01/2022			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 27/01/2022 by the jurisdictional authority.



सत्यमेव जयते

Details of Additional Place of Business(s)

GSTIN	09ACRFS5392N1ZZ
Legal Name	SHREE RAM EANT UDYOG
Trade Name, if any	M/S SHREE RAM EANT UDYOG

Total Number of Additional Places of Business(s) in the State 0



सत्यमेव जयते

GSTIN

09ACRFSS392N1ZZ

Legal Name

SHREE RAM EANT UDYOG

Trade Name, if any

M/S SHREE RAM EANT UDYOG

Details of Managing / Authorized Partners

1		Name	MAHENDRA SINGH
		Designation/Status	partner
		Resident of State	Uttar Pradesh
2		Name	RAMESH SINGH
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	RAJU SINGH
		Designation/Status	PARTNER AND AUTHORIZED
		Resident of State	Uttar Pradesh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, रमेश कुमार, the above named Applicant do hereby appoint

रमेश उदानी वांगडा हता मथुरा YASH VARDHAN KAUSHIK

(D/5882/2022)

ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ___ day of , 2024. Accepted subject to the terms of fees.

ADVOCATE

Yash Kaushik

CLIENT

रमेश